

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

BAIL APPLICATION NO. 2114/21

FIR NO. 212/20

U/S 336/120B/34 IPC & 27/54/59 Arms Act

P.S. Wazirabad

State vs Hari Kishan

13.09.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District.

Present application u/s 439 Cr.P.C. has been filed on behalf of the applicant Hari Kishan for grant of regular bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.

Sh. Fahim Alam, Ld. Counsel for applicant.

IO/SI Anjani Kumar Singh present through VC.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the applicant/accused. Arguments heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant/accused submitted that the applicant/accused has been implicated in the present case merely on the disclosure statement of co-accused. It was submitted that co-accused Durgesh has already been granted bail on 19.07.2020, and since similar role has been attributed to co-accused Durgesh, on the ground of parity even the present applicant/accused ought to be released on bail. It was

submitted that TIP proceedings have not been conducted by the prosecution in the present case and there is no evidence to link the applicant/accused with the commission of the offence. It was further submitted that another co-accused Mukesh has also already been granted bail vide order dated 25.07.2020. It was also submitted that name of the applicant/accused has not been mentioned in the FIR. It was further submitted that applicant/accused is in J/C since 13.07.2020 and charge sheet has been filed and thus, accused ought to be granted bail.

3. *Per contra*, Ld Addl. PP for the State alongwith the IO, vehemently opposed the present bail application as per law. It was submitted that applicant/accused Hari Kishan is a habitual offender and that Ld. MM has already dismissed his bail application vide detailed order dated 07.08.2021. It was also submitted that there is grave apprehension to the life of the complainant if the accused is release on bail.
4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged that an information regarding firing was received at P.S. Wazirabad vide DD No. 45A and the same was entrusted to ASI Virender, who reached at the spot and inquired the matter. During inquiry it was revealed that three unknown persons, who were on a motorcycle fired some rounds at the house of complainant Rambir Singh. Three empty cartridges were also recovered at the spot. Subsequently, case FIR No. 212/20, U/s 336/34 IPC & 27/54/59 Arms Act was registered at P.S. Wazirabad and investigation was taken up. Meanwhile on 01.06.2020, another firing incident was

reported at the same house. This time, four assailants came on two motorcycles and fired many rounds mercilessly on the shop keeper who was the tenant of complainant. Thereafter, case FIR No. 227/20 dated 01.06.2020 u/s 307/34 IPC was registered at P.s. Wazirabad and investigation was taken up. Later section of law was changed to 302 IPC as injured succumbed to gun shot injuries. During investigation both the incidents were found to be the part of same conspiracy.

During the investigation of case FIR No. 227/20, the accused Yogesh Singh @ Sonu Pehalwan was arrested on 08.06.2020, who disclosed that he hatched this criminal conspiracy on the instance of his friend Ajeet, who is resident of Jagatpur, Delhi. Ajeet is an active BC of P.S. Wazirabad. The accused Yogesh Singh further hatched criminal conspiracy with co-accused persons Hari Kishan and Prince Tewatia and it is a long chain involving several persons including co-accused persons namely Durgesh @ Tota, Mukesh, Imran @ Akhtar. During investigation, the CDRs of the mobile phone of the Yogesh Singh @ Sonu Pehalwan were analyzed and it was revealed that he made outgoing call to co-accused Ajeet on 23.05.2020, which is after the firing incident of FIR No. 212/20. It is further revealed that accused Yogesh @ Sonu and accused Ajeet were in constant touch with each other throughout the period including on 01.06.2020. The accused Hari Kishan was in touch with co-accused Mukesh on the date of incident. It is further alleged that on 15.05.2020 Prince Tewatia was released on parole and he met with his friend Yogesh Singh @ Sonu Pehalwan who told his conspiracy to him. Prince agreed to execute the plan i.e. shoot a person with other co-accused Hari Kishan as both are close friends.

They were living in same locality in Khanpur. As per the plan, Hari Kishan arranged man power i.e. co-accused Vikrant, Rahul, Honey and Imran to execute the plan. Prince Tewatia arranged fire arm and supplied to his associate Vikrant, Rahul, Honey and Imran and they were shoot the complainant's brother. After the execution of the plan, co-accused returned the fire arms to Prince Tewatia. After the incident the accused Hari Kishan was absconding. Later on the accused Hari Kishan was arrested by Spl. Cell in case FIR No. 172/20 dated 09.07.2020, U/s 186/353/307/34 IPC & 25/27 Arms Act. After taking permission from the Court, the accused Hari Kishan was interrogated in present case and he disclosed his involvement in both the cases. Thus, the present FIR came to be registered.

5. A perusal of record reveals that accused has been implicated in three cases namely FIR No. 227/20, U/s 302/120B/201/34 IPC & 27 Arms Act and FIR No. 172/20, U/s 186/353/307/34 IPC and 27 Arms Act. During the course of arguments, it was submitted that a pistol was recovered from the possession of the accused and the empty cartridges which were recovered from the spot were found to have been fired from the said pistol. What is of privitol importance is that, as per report of the IO, the complainant has filed a Writ Petition (Crl.) 2193 of 2020 before the Hon'ble High Court of Delhi seeking protection of self and of family members from the accused herein and his associates. It was also pointed out by the IO that more than one attempt has been made upon the life of complainant.
6. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails, the role

attributed to the applicant, previous involvements of the applicant and the apprehension of threat to the life of complainant, this Court is of the opinion that the applicant/accused ought not to be granted bail. Accordingly, the present bail application is hereby dismissed.

7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stand disposed off.
8. TCR be sent back alongwith copy of this order.
9. Order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2337/21

FIR No. 247/21

U/s 392/394/411/34 IPC

P.S. Roop Nagar

State Vs. Lalit

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Lalit for grant of regular bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.

Sh. Narendra Kumar, Ld. Counsel for applicant.

IO/SI Ranjit Singh also present.

Reply of IO has been received.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant/accused submitted that applicant is in J/C since 06.06.2021. He further submitted that charge sheet in this case has already been filed and investigation qua the present applicant is complete. He further submitted that applicant has no previous involvement and recovery has already been effected in this case. Thus, the applicant ought to be granted bail.

3. *Per contra*, Ld Addl. PP for the State alongwith with the IO, vehemently opposed the bail application as per law. It was fairly conceded by Ld. Addl. PP for the State that applicant is not a previous offender. He further submitted that applicant/accused was apprehended on the spot.
4. Before advertng to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant that on 05.06.2021 at about 9.30 PM he was going towards Ghanta Ghar for buying vegetables and when he was crossing Garbage Yard, Darvesh Corner, GT Karnal Road, two boys came on scooty no. DL8S CO 9908 from back side of complainant, and the pillion rider forcefully snatched the mobile phone from the complainant and tried to flee from the spot, but complainant somehow managed to catch one of the robbers. Snatched mobile phone was also recovered from the possession of the robber whose name later on was revealed as Lalit. Snatched mobile phone and scooty used in the robbery were also seized and applicant was arrested at the spot. Further, search of co-accused Faizan was made, but no clue was found as applicant Lalit did not disclose the proper address of co-accused Faizan. Hence, the present FIR came to be registered.
5. Advertng to the rival contentions of both sides, a perusal of the record reveals that allegations of committing robbery and hitting the complainant have been levelled against the applicant. It is a matter of record that the robbed mobile has already been recovered from the possession of the applicant. Thus, recoveries have already been effected. Charge sheet in the present case has also already been filed and the Court cannot overlook the fact that applicant has clean antecedents.

6. Under these circumstances, this Court is of the considered view that no purpose would be served in keeping the accused in custody any longer. Accordingly, the accused Lalit is admitted on bail on furnishing bail bond and surety bond of Rs 10,000/- with one surety of like amount to the satisfaction of Ld CMM/Ld. MM/Ld. Link MM/Ld. Duty MM as the case may be, subject to the following conditions:
- i. He shall not establish any contact with the complainant or any other witness, nor try threaten influence, intimidate etc. any witness.
 - ii. He shall not hamper the trial or investigation in any manner.
 - iii. He shall furnish his present and permanent address with supporting documents alongwith affidavit/undertaking to inform about any change qua the same, without any delay, to the IO/Court.
 - iv. He shall join the investigation/attend trial without default.
 - v. If he shall commit the similar offence again, then the State is at liberty to move an application for cancellation of bail.
7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.
8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021

Bail Application No.2338/21
FIR No. 223/21
P.S. Bara Hindu Rao
U/s 392/411/34 IPC
State Vs. Md. Imran

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Md. Imran Cr.P.C., for grant of bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.
IO/SI Gangapal in person.
None for applicant.

It is submitted by the IO that application of co-accused in the same FIR is pending for disposal on 14.09.2021. Accordingly, present application be put up with connected case for arguments on 14.09.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021

Bail Application No.2338/21
FIR No. 223/21
P.S. Bara Hindu Rao
U/s 392/411/34 IPC
State Vs. Md. Imran

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Md. Imran under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.
IO/SI Gangapal in person.
None for applicant.

It is submitted by the IO that application of co-accused in the same FIR is pending for disposal on 14.09.2021. Accordingly, present application be put up with connected case for arguments on 14.09.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021

Bail Application No.2340/21
FIR No. 164/21
P.S. Bara Hindu Rao
U/s 419/420/34 IPC
State Vs. Qasim Jojo Jafri

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Qasim Jojo Jafri under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.
Inspector Gurnam Singh, SHO, PS BH Rao in person.
Sh. Rajesh Dua, Ld. Counsel for applicant.
Part arguments heard.

Perusal of record reveals that SCRB report is incomplete despite repeated directions of the Court despite Memo dated 18.08.2021 issued to all DCsP by DCP Legal Cell, PHQ on behalf of worthy Commissioner of Police, Delhi and despite issuance of Standard Operating Procedure titled "Procedure to be followed by the Investigating Officer for filing comprehensive, complete and authentic Previous Involvement/Conviction report in the Hon'ble Court", issued by the Worthy Spl. Commissioner of Police (Crime). SHO concerned shall also bring the above Memo and SOP to the notice of all police officials under his control so as to obviate recurrence of such instances. Accordingly, IO is directed to file complete SCRB report on NDOH.

Put up on 15.09.2021 for further arguments.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021

Bail Application No.2397/21
FIR No. 231/2021
P.S. Gulabi Bagh
U/s 186/353/332/34 IPC
State Vs. Mukul

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Mukul under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.
Sh. Nishant Sharma, Ld. Counsel for applicant.

Let reply of the application be called from IO/SHO for NDOH.

At this juncture, Ld. Counsel for applicant has requested to the Court to direct the IO to file the reply particularly qua following aspects :

1. 100 number call made by Sita, mother of the applicant/Mukul and wife of applicant Mukul from Mobile No. 8368828473.
2. MLCs of mother and wife of applicant Mukul.

Also issue notice to the complainant/injured Ct. Hari Om for NDOH. IO to remain present on NDOH.

Copy of this order be sent alongwith the notice to the IO.

List for arguments on 17.09.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021

Bail Application No.2391/21
FIR No. 231/2021
P.S. Gulabi Bagh
U/s 186/353/332/34 IPC
State Vs. Rohit Kumar

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Rohit under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.
Sh. Ramesh Kumar, Ld. Counsel for applicant.

Let reply of the application be called from IO/SHO for NDOH.

Also issue notice to the complainant/injured Ct.Hari Om for NDOH. IO to remain present on NDOH.

List for arguments on 17.09.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

BAIL APPLICATION NO. 2251/2021

FIR NO. 0256/2020

U/S 448/420/468/471/506/120-B/34 IPC

P.S. Crime Branch

State Vs. Ram Milan

13.09.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Ram Milan for grant of regular bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for the State.

Sh. Rahul Maurya, Ld. Counsel for applicant.

Reply of IO as well as TCR received.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant /accused submitted that applicant is in J/C since long. Ld. Counsel has submitted that since charge sheet

has been filed, no purpose would be served in detaining the accused. Therefore, he ought to be granted bail.

3. Per *contra*, Ld Addl. PP for the State vehemently opposed the application as per law. Ld. Addl. PP for the State submitted that vide order dated 01.09.2020 and 22.02.2021 the bail applications of the applicant have already been dismissed by the Ld. Session Court and thereafter there is no change in the circumstances. Lastly, it was submitted that supplementary charge sheet is yet to be filed.
4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: The case of the prosecution is that the present FIR was registered on the written complaint of Smt. Shushila Devi, wherein she alleged that she had purchased a plot admeasuring 175 Sq. Yards out of Khastra No.120B/13, West Kamal Vihar, Village, Burari, Delhi and she had constructed boundary wall over the plot as she was resident of Ahmedabad, Gujarat. She alleged in the complaint that someone had committed criminal trespass in the said plot. Thereafter, the present FIR was registered.
5. A perusal of the record reveals that vide order dated 01.09.2020 and 22.02.2021, Ld. Session Court has already dismissed the bail application of the accused and thereafter there are no change in the circumstances. It has already come on record, and was

submitted by the IO, that a supplementary charge sheet is yet to be filed in this matter. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails and the role attributed to the accused herein, this Court is of the opinion that the accused ought not to be granted bail at this juncture. Accordingly, the present bail application is hereby dismissed.

6. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off. TCR returned back to the Court concerned.
7. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2389/21
FIR No. 156/21
U/s 354/323/354B/509/451/34 IPC
P.S. Subzi Mandi
State Vs. Akash

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Fresh application u/s 438 Cr.P.C. has been moved on behalf of applicant Akash for grant of anticipatory bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.

Sh. S.C. Joshi, Ld. Counsel for applicant.

Let report of IO be called for 17.09.2021.

Order be uploaded on the website of the District Court.

TCR be also requisitioned for NDOH.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2394/21

FIR No. 251/21

U/s 408/34 IPC

P.S. Bara Hindu Rao

State Vs. Manoj Pal

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Fresh application u/s 438 Cr.P.C. has been moved on behalf of applicant Manoj Pal for grant of anticipatory bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.

Sh. Durgesh Kumar Dwivedi, Ld. Counsel for applicant.

Ld. Counsel for applicant files certain judgments.

Let report of IO be called for 16.09.2021.

Order be uploaded on the website of the District Court.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2395/21

FIR No. 654/21

U/s 323/506/509 IPC

P.S. Wazirabad

State Vs. Ram Balak Das @ Amit

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Fresh application u/s 438 Cr.P.C. has been moved on behalf of applicant Ram Balak Das @ Amit for grant of anticipatory bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.

Sh. H.K. Diwan, Ld. Counsel for applicant.

Let report of IO be called for 16.09.2021.

Order be uploaded on the website of the District Court.

(Arul Varma)

ASJ/Special Judge, Electricity

Court No. 02, Central

Tis Hazari/Delhi/13.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2396/21

FIR No. 37/21

U/s 323/452/506/34 IPC

P.S. Bara Hindu Rao

State Vs. Gaurav @ Kishan

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Fresh application u/s 439 Cr.P.C. has been moved on behalf of applicant Gaurav @ Kishan for grant of regular bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.

Sh. P.K. Garg, Ld. Counsel for applicant.

Let report of IO be called for 16.09.2021.

Order be uploaded on the website of the District Court.

(Arul Varma)

ASJ/Special Judge, Electricity

Court No. 02, Central

Tis Hazari/Delhi/13.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2392/21

FIR No. Not Known

U/s Not Known

P.S. Bara Hindu Rao

State Vs. Mohd. Naeem Ansari

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Fresh application u/s 438 Cr.P.C. has been moved on behalf of applicant Mohd. Naeem Ansari for grant of anticipatory bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.

Sh. Asif Ahmed Siddiqui, Ld. Counsel for applicant.

Let report of IO be called for 16.09.2021.

Order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2229/21

FIR No. 566/18

U/s 420/120B/34 IPC

P.S. Burari

State Vs. Amit Tyagi

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 439 Cr.P.C. has been moved on behalf of applicant Amit Tyagi for grant of regular bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.

Sh. Amit Kumar, Advocate on behalf of Sh. Hansraj Singh,
Ld. Counsel for applicant.

Ld. Counsel has sought an adjournment. Granted.

Re-list for physical hearing on 17.09.2021.

At this juncture Ld. Addl. PP for the State has requested the Court to issue notice to the IO to appear on the NDOH for assistance.

Accordingly, issue notice to the IO to appear on the NODH.

TCR be sent back alongwith copy of this order.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2372/21
FIR No. 180/21
U/s 380/448/451/506/34 IPC
P.S. Gulabi Bagh
State Vs. Vinay

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 438 Cr.P.C. has been moved on behalf of applicant Vinay for grant of anticipatory bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.

Sh. Satish Kumar Sansi, Ld. Counsel for applicant.

Reply of IO received.

Ld. Counsel for applicant submitted that a perusal of the FIR would reveal that the list of articles which were allegedly stolen have not been provided to the IO. Further a perusal of the reply of the IO would reveal that the ownership of the disputed property is yet to be verified. He further submitted that bill of stolen articles has yet not been provided by the complainant. He further submitted that it was primarily a civil dispute. He further submitted that co-accused Roshni has filed a civil suit for permanent injunction against the complainant with respect to property no. I-8, Ground Floor, Pratap Nagar, Delhi.

Contd.....

Under these circumstances, till the ownership details are verified and list of stolen articles is provided to the IO, interim protection from arrest is hereby granted to the applicant till NDOH.

Put up on 11.10.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2373/21
FIR No. 180/21
U/s 380/448/451/506/34 IPC
P.S. Gulabi Bagh
State Vs. Mahipal

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 438 Cr.P.C. has been moved on behalf of applicant Mahipal for grant of anticipatory bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.

Sh. Satish Kumar Sansi, Ld. Counsel for applicant.

Reply of IO received.

Ld. Counsel for applicant submitted that a perusal of the FIR would reveal that the list of articles which were allegedly stolen have not been provided to the IO. Further a perusal of the reply of the IO would reveal that the ownership of the disputed property is yet to be verified. He further submitted that bill of stolen articles has yet not been provided by the complainant. He further submitted that it was primarily a civil dispute. He further submitted that co-accused Roshni has filed a civil suit for permanent injunction against the complainant with respect to property no. I-8, Ground Floor, Pratap Nagar, Delhi.

Contd.....

Under these circumstances, till the ownership details are verified and list of stolen articles is provided to the IO, interim protection from arrest is hereby granted to the applicant till NDOH.

Put up on 11.10.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2374/21
FIR No. 180/21
U/s 380/448/451/506/34 IPC
P.S. Gulabi Bagh
State Vs. Roshni

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 438 Cr.P.C. has been moved on behalf of applicant Roshni for grant of anticipatory bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.

Sh. Satish Kumar Sansi, Ld. Counsel for applicant.

Reply of IO received.

Ld. Counsel for applicant submitted that a perusal of the FIR would reveal that the list of articles which were allegedly stolen have not been provided to the IO. Further a perusal of the reply of the IO would reveal that the ownership of the disputed property is yet to be verified. He further submitted that bill of stolen articles has yet not been provided by the complainant. He further submitted that it was primarily a civil dispute. He further submitted that applicant/accused Roshni has filed a civil suit for permanent injunction against the complainant with respect to property no. I-8, Ground Floor, Pratap Nagar, Delhi.

Contd.....

Under these circumstances, till the ownership details are verified and list of stolen articles is provided to the IO, interim protection from arrest is hereby granted to the applicant till NDOH.

Put up on 11.10.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2375/21
FIR No. 180/21
U/s 380/448/451/506/34 IPC
P.S. Gulabi Bagh
State Vs. Rupesh

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 438 Cr.P.C. has been moved on behalf of applicant Rupesh for grant of anticipatory bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.

Sh. Satish Kumar Sansi, Ld. Counsel for applicant.

Reply of IO received.

Ld. Counsel for applicant submitted that a perusal of the FIR would reveal that the list of articles which were allegedly stolen have not been provided to the IO. Further a perusal of the reply of the IO would reveal that the ownership of the disputed property is yet to be verified. He further submitted that bill of stolen articles has yet not been provided by the complainant. He further submitted that it was primarily a civil dispute. He further submitted that co-accused Roshni has filed a civil suit for permanent injunction against the complainant with respect to property no. I-8, Ground Floor, Pratap Nagar, Delhi.

Contd.....

Under these circumstances, till the ownership details are verified and list of stolen articles is provided to the IO, interim protection from arrest is hereby granted to the applicant till NDOH.

Put up on 11.10.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2377/21
FIR No. 180/21
U/s 380/448/451/506/34 IPC
P.S. Gulabi Bagh
State Vs. Rocky

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 438 Cr.P.C. has been moved on behalf of applicant Rocky for grant of anticipatory bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.

Sh. Satish Kumar Sansi, Ld. Counsel for applicant.

Reply of IO received.

Ld. Counsel for applicant submitted that a perusal of the FIR would reveal that the list of articles which were allegedly stolen have not been provided to the IO. Further a perusal of the reply of the IO would reveal that the ownership of the disputed property is yet to be verified. He further submitted that bill of stolen articles has yet not been provided by the complainant. He further submitted that it was primarily a civil dispute. He further submitted that co-accused Roshni has filed a civil suit for permanent injunction against the complainant with respect to property no. I-8, Ground Floor, Pratap Nagar, Delhi.

Contd.....

Under these circumstances, till the ownership details are verified and list of stolen articles is provided to the IO, interim protection from arrest is hereby granted to the applicant till NDOH.

Put up on 11.10.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2378/21
FIR No. 180/21
U/s 380/448/451/506/34 IPC
P.S. Gulabi Bagh
State Vs. Ritesh

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 438 Cr.P.C. has been moved on behalf of applicant Ritesh for grant of anticipatory bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.

Sh. Satish Kumar Sansi, Ld. Counsel for applicant.

Reply of IO received.

Ld. Counsel for applicant submitted that a perusal of the FIR would reveal that the list of articles which were allegedly stolen have not been provided to the IO. Further a perusal of the reply of the IO would reveal that the ownership of the disputed property is yet to be verified. He further submitted that bill of stolen articles has yet not been provided by the complainant. He further submitted that it was primarily a civil dispute. He further submitted that co-accused Roshni has filed a civil suit for permanent injunction against the complainant with respect to property no. I-8, Ground Floor, Pratap Nagar, Delhi.

Contd.....

Under these circumstances, till the ownership details are verified and list of stolen articles is provided to the IO, interim protection from arrest is hereby granted to the applicant till NDOH.

Put up on 11.10.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2379/21
FIR No. 180/21
U/s 380/448/451/506/34 IPC
P.S. Gulabi Bagh
State Vs. Nitesh Kumar

13.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 438 Cr.P.C. has been moved on behalf of applicant Nitesh Kumar for grant of anticipatory bail.

Present: Sh. Pankaj Bhatia, Ld. Addl. PP for State.

Sh. Satish Kumar Sansi, Ld. Counsel for applicant.

Reply of IO received.

Ld. Counsel for applicant submitted that a perusal of the FIR would reveal that the list of articles which were allegedly stolen have not been provided to the IO. Further a perusal of the reply of the IO would reveal that the ownership of the disputed property is yet to be verified. He further submitted that bill of stolen articles has yet not been provided by the complainant. He further submitted that it was primarily a civil dispute. He further submitted that co-accused Roshni has filed a civil suit for permanent injunction against the complainant with respect to property no. I-8, Ground Floor, Pratap Nagar, Delhi.

Contd.....

Under these circumstances, till the ownership details are verified and list of stolen articles is provided to the IO, interim protection from arrest is hereby granted to the applicant till NDOH.

Put up on 11.10.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.09.2021